

[TO BE PUBLISHED IN PART-II, SECTION 3, SUB-SECTION (ii) OF THE  
GAZETTE OF INDIA, EXTRAORDINARY]

**GOVERNMENT OF INDIA**  
**MINISTRY OF FINANCE**  
**Department of Revenue**

(CENTRAL BOARD OF DIRECT TAXES)

**Notification**  
**(INCOME TAX)**

New Delhi, the <sup>21<sup>st</sup></sup> October, 2013

S.O. (E)- In exercise of the powers conferred by sub-sections (1) and (2) of section 117 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby appoints the officer specified in column (2) of the Schedule below to be the Income-tax authority as specified in column (3) having his headquarters at the place specified in column (4) of the said Schedule for such jurisdiction as may be specified under section 120 of the said Act separately from time to time by the Central Board of Direct Taxes.

**SCHEDULE**

S. No.	Officer	Income-tax authority whose powers are to be exercised	Headquarters
(1)	(2)	(3)	(4)
1.	Chief Commissioner (Large Taxpayer Unit) Kolkata	Chief Commissioner of Income-tax	Kolkata

2. This notification shall come into force from the date of its publication in the Official Gazette.

[Notification No. 22/2013 F.No.187/16/2013/ITA.I]



(Surabhi Sharma)

Under Secretary to the Govt. of India

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